Skip to main content Home					हिन्दी व	à 🖨	
	Revenue, Ministry of Finance, Gover]	T
About Us GST GST	Awareness GSTP Exam Registration	Customs	Central Excise	Service Tax	Tenders/Auctions	News & Media	Contact us
News Flash	Nomir	nation For Tw	vo-Days' Training F	Programme for	officers of the rank of (Commissioner, Pri	inci View all
Chairman's Desk	Home Cental Excise C	Circulars/Instr	ructions	culars-1999			
Taxpayer Assistance							o. 450/16/99-CX dated 30/3/1999
Departmental Officers			F.No. 390/	24/99-JC			
Swachhata Action Plan	Government of India Ministry of Finance, Department of Revenue,						
Indian AEO Programme		Central	Board of Excise a	and Customs, N	ew Delhi		
Public Information	 Subject : Quasi judicial proceedings - Disp The Board has been perturbed with the 			-			
Stakeholder Consultation	The Board has been perturbed with the increasing pendency of appeals including stay petitions with commissioners (Appeals). Since as pe Board"s instructions issued in June, 1998 no coercive action for recovery of duty/penalty involved in the appeal is normally to be taken by field officers till the disposal of stay petitions by the Commissioners (Appeals), delay in disposal of such stay petitions comes in the way of recover of Government's legitimate duties. It is, thus, very essential that - stay petitions against orders confirming certain duties and or imposing certain penalties are attended to and disposed of an top priority basis.						
Legal Affairs							
	2. On a careful analysis of the reasons for	r delay in disp	posal of stay petiti				
AAR/ D.G. Audit Quick Links	Board"s notice that a practice appears to h the stay petitions by invariably insisting for (Appeals) have generally expressed their	or a prior pers helplessness	onal hearings and s in taking a quick	l getting their po view on the stag	stponement for variou	is reasons. commi	issioners
Exchange Rate Notifications	 apprehend, may be challenged on ground 3. In this regard, Board would like to draw 				w in relation to appeal	ls and Sec. 35-F c	of the Central
Notifications of Customs	 Excise Act/ Sec-129E of Customs Act, wh demanded or the penalty levied pending the 						
Notifications of Central Excise	been given a discretion to dispense with the pre-deposit if he is of the opinion, in the facts and circumstances of a particular case, that pre-deposit of duty/penalty may cause undue hardship. Such a dispensation of pre-deposit could be ordered subject to such conditions						
Notifications of Service Tax	Commissioner (Appeals) may deem fit, so as to safeguard the interests of revenue.						
	 4. Under Section 35A/128A which require is no statutory condition in Section 35F/12 under Section 35F/128A, on stay petitions 	29E of elsewh	here, requiring a p	ersonal hearing	, if the party so desires		
	The question whether, before passing s has to allow invariably a personal hearing your attention is invited to the following ca	has been fui					
	 Supreme Court decision in CA No. reported in 1996 (83) ELT 486 (SC 		95 dated 25.3.96 ir	n the case of UC	OI & others vs. M/s Jes	sus Sales Corpora	tion Ltd.
	2. Gujarat High Court decision in Special Civil Application No. 345 of 99 dt. 8/2/99 in the case of Saurashtra Cement Ltd. vs. UOI.						
	3. Gujarat High Court decision in Special Civil Application 10622 to 10624 etc. reported in 1998 (97) ELT 424 (Guj.) in the matter of DCW Ltd. vs. Commissioner (Appeals).						
	which appear to have examined this quest Court is most relevant. In the context of so Exports Control Act, 1947, under a proviss unconditionally or subject to such conditio hardship to the appellant. The party had c 25% of the penalty imposed without giving made. The Hon"ble Court while upholding appeal is entertained the amount of penal exception to the said requirement of depos prayer of the appellant, but dispensed with hearing the appellants on perusal of the p quashed being violative of principles of na	ome of the ar o, the appella ons as he may challenged the g the opportu g the order of lty has to be osit. In this ba h the deposit betition filed o	nalogous provision ate authorities had y impose where he e order passed by inity of a personal the appellate auth deposited by the a lockground, it held t c un-conditionally o in behalf of the app	ns for pre-depos I been given a d e is of the opinic r the appellate a hearing, only by hority stressed t appellant; orderin that it is difficult or has dispensed	it of penalty imposed u liscretion to dispense v on that the deposit to b uthority in a particular / looking into the merit hat the statutory requir ng dispensation with s to hold that if the apped d with such deposit sul	under Sec. 4M of t with such deposits be made will cause case ordering pre is of the case and rement was that be uch deposit shall a ellate authority had bject to some cond	the Imports & e either e undue -deposit of representation efore an amount to an d rejected the ditions without
	6. Observations of the Hon"ble Court in Pa "But any order passed after taking into o on the ground that no personal hearing he an authority has determined the tax liabilit should be deposited, cannot be held to be Corporation of Delhi, it has been held by th Constitution, so as to declare the requirem that before filing an appeal or before the a deposit as tax or penalty. Non deposit of s with which we are concerned" 7. The Apex court has also observed that vested with the powers to exercise discret	consideration ad been affor ty or has impre- unreasonab this Court tha nent of pre-du appeal is hea such amount if affording p	n the points raised rded. This is all the osed a penalty, the osed a penalty, the ose a already poin at such requirement eposit itself as und rd, the person cor- itself is an excepti- ersonal hearing un-	I in the appeal o e more importar en the requirem ted out above. I nt cannot be hel constitutional. In cerned should ion which has b nder all circums	r the application shall ht in the context of taxa ent that before the app In the case of Shyam I d to be harsh or violati this background, it ca deposit the amount wh een incorporated in dif tances is insisted, " wh	not be held to be i ation and revenue peal is heard such Kishore vs. Munici ve of Article 14 of un be said that the nich he has been c fferent statutes, inc nenever statutory a	matters. When tax or penalty ipal normal rule is directed to cluding the one authorities are

authorities which are deemed to be quasi judicial authorities are expected to apply their judicial mind over the grievances made by the appellants or the applicants concerned, but it cannot be held that before dismissing such appeals or applications in all events, the quasi judicial authorities must hear the appellants or applicants as the case may by."

8 the Court also had occasion to observe that "when the appellate authority has been vested with discretion to dispense with such deposits, unconditionally or on conditions, then it has to apply its mind on that question line a quasi judicial authority, taking into consideration all the

Circulars-1999

facts & circumstances of the case, including undue hardship which has been pointed out on behalf of the appellants. whenever a statutory authority has to form an opinion on a question it does not mean that it has to be formed on a subjective or casual basis. That opinion must be formed objectively on relevant consideration. Same is the position in respect of exercise of discretion. The framers of the Act require such appellate authority to exercise its discretion in a reasonable and rational manner taking into consideration the relevant facts and circumstances of a particular appeal, while considering the question as to whether deposit of the amount of penalty be dispensed with unconditionally or subject to conditions."

9. The Board feels that the Hon"ble Apex Court"s guidelines in the aforesaid judgement, briefly referred to above, should guide and form the basis of disposing all the requests for stay petitions and dispensation of statutory conditions of pre-deposit on behalf of appellants on grounds of hardship, in Central Excise & Customs cases. In fact, Hon"ble Gujarat High Court in disposing of a recent petition contesting the order passed on the stay requests without giving a personal hearing by Commissioner of Central Excise (Appeals) have referred to the aforesaid Supreme court judgement while upholding the non-grant of personal hearing. It only asked for a re-consideration by the Commissioner (Appeals), as the order passed did not appear to be speaking one. The following observations of the Hon"ble Gujarat High Court are very relevant :

"In view of the Law laid down by the Apex Court as well as this Court, it is open for the quasi judicial authorities exercising powers under Sec. 35F of the Central Excise Act to pass order or an application on merits without hearing the advocate for the parties concerned. It is equally open for the quasi judicial authorities to give opportunity if it thinks fit. Even when an application is disposed of, a speaking order must be passed. It is open for the quasi judicial authorities considering such dispensation of pre-deposit requests of pass reasoned order in an objective manner in the facts and circumstance as given in the representations/stay petitions without hearing advocates or the parties concerned."

10.From the above it is evident that though discretion is vested with the Appellate authority to give personal hearing in the facts and circumstances of the particular case, before disposing off stay petitions, but this should be more of an exception and not the normal rule. Commissioner (Appeals) of not commit any irregularity if they dispose off the petitions for dispensation of pre-deposits without hearing advocates or parties concerned. They must, however, in such cases pass a reasoned order in an objective manner considering the facts as given in representation/stay petition.

11. Board would also like to reiterate its earlier directions and instructions issued from file No. 201/4/98-CX.6, dated 2.6.98 to the effect that all such requests/petitions for dispensation of pre-deposits should be disposed of within one month of their filing, by passing speaking orders and communicating to the concerned parties/field formations.

Sd/-(P. N. Malhotra) Member, (AS/L & J)

Exchange Rate Notifications Notifications of Customs Notifications of Central Excise Sitemap Website Policies Feedback

Follow Us F F Follow Us Follow Us Follow Us Follow Us Follow Us Follow Contract Stress Contract Stress Viewed in 1024 X 768 resolution, Chrome 40

Help

© This is the official website of Central Board of Indirect Taxes and Customs (CBIC), Department of Revenue, Ministry of Finance, Government of India.